

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:4430
ANSWERED ON:21.12.2011
CIVIL SERVICES DEPUTATION
Abdulrahman Shri

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) whether any mechanism exists to ensure that civil servants are appointed on deputation after a careful scrutiny of their service records;
- (b) if so, the details thereof;
- (c) the strategy devised by the Union Government to ensure that it has all the details of an officer before he/she is considered for appointment in the Centre or for higher and sensitive appointments;
- (d) the details of officers of the All India Services, including para-military forces, who have exceeded their stipulated deputation period; and
- (e) the steps taken by the Government to ensure that deputation tenure is not extended and all officers on deputations, are repatriated to their respective Cadre`s after completion of their tenure?

Answer

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office.
(SHRIV. NARAYANASAMY)

(a): Yes, Madam.

(b): Civil Servants are considered for appointment under Central deputation after carefully assessing their willingness, suitability, educational qualifications, service, experience, special training and vigilance status.

(c): A detailed application format for officers applying for retention on offer under Central Staffing Scheme(CSS) at Deputy Secretary/Director/ Joint Secretary level, has been devised. All relevant information required for considering the suitability of the applicants for appointment under Central Staffing Scheme are gathered through this Application Format. While forwarding this application online, the cadre controlling authority also has to fill in important information like vigilance, Annual Confidential Report (ACR) status etc.

(d): A list of All India Services officers who are on deputation under the Central Staffing Scheme and have exceeded their stipulated deputation period, as on date, is enclosed at Annexure-I. However, there is no centralized database in respect of deputations which are not under Central Staffing Scheme. As regards, Indian Forest Service and Indian Police Service officers, the information is being compiled and will separately be placed on the table of the House.

(e): Normally, action is taken well in advance to fill up the anticipated vacancies. To ensure that deputation tenure is not extended, Consolidated Deputation Guidelines for regulating All India Service officers and officers of organized Group 'A' and 'B' services on deputation have been issued by the Department of Personnel & Training vide OM No.14017/33/2005-AIS(II)(Pt.I) dated 28.11.2007 and No.AB-14017/2/07-Estt.(RR) 29.2.2008, respectively. Instructions also exist for treating period of overstay of officers on deputation vide Department of Personnel & Training OM No.AB-14017/30/2006- Estt.(RR) dated 29.11.2006.